

Name of Project	Estimated cost (Rs. crores)	Benefits	Remarks
1. Kakrapar Project	18.57	0.56 million acres (ultimate irrigation potential).	The administrative control of the Project was transferred to the erstwhile State of Bombay on 1.6.1954.
2. Hirakud Dam Project (Stage I).	67.82	0.63 million acres (ultimate irrigation potential)  123 MW (Installed capacity)	Hirakud Dam Project was handed over to the Government of Orissa on 1.4.60.
3. Badarpur Thermal Power Project.	40.00	300 MW (Installed capacity)	Under construction.

(b) *Hirakud Project*

In view of the limited technical organisation at the disposal of the Government of Orissa at that time, for the execution of a project of this magnitude, the project was executed by the Ministry of Irrigation and Power on behalf of the State Government.

*Kakrapar Project*

The execution of the project was undertaken by the Ministry of Irrigation and Power through the Central Water and Power Commission at the specific request of the erstwhile Government of Bombay, as this project had been investigated and designed by the Commission.

*Badarpur Thermal Power Project*

The execution of this project in Delhi is being undertaken by the Ministry of Irrigation and Power in the larger interest of power development in the Northern region and as the Union Territory of Delhi is one of the principal beneficiaries.

**Decentralisation of Technical and Financial Powers to Sanction Projects**

7201. SHRI R. BARUA :  
SHRI M. S. OBEROI :

Will the Minister of FINANCE be pleased to state :

(a) whether some State Governments

have recently suggested that the Central Government should decentralise its technical and financial powers so that the States could sanction projects upto Rs. 10 crores in their regions ;

(b) if so, the reaction of the Central Government thereto ; and

(c) the present limit upto which the State Governments are allowed to sanction projects in their areas ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

(c) The State Governments have full powers to accord financial sanction to projects included in their plans subject to the technical feasibility of certain types of projects being cleared by the Government of India. Currently, State Governments are required to obtain the prior approval of the Centre for the following types of Projects :

- (i) *Irrigation* : Projects costing Rs. 3 crores and more.
- (ii) *Flood Control and Drainage* : Projects costing Rs. 1 crore (as well as Projects costing Rs. 25 lakhs and more if they have any inter-State or International implications).
- (iii) *Power* : All generation schemes and transmission schemes of 33 KV and above.

- (iv) *Water Supply* : Rural Water Supply Schemes costing Rs. 5 lakhs and more and Urban Water Supply Schemes costing Rs. 10 lakhs and more.
- (v) *Others* : Projects costing Rs. 5 crores and more.

#### Transfer of Income-tax Officers

7202. SHRI RABI RAY :  
SHRI S. S. KOTHARI :  
SHRI SHIV KUMAR SHASTRI:  
SHRI RAGHUVIR SINGH  
SHASTRI :  
SHRI BHARAT SINGH CHAU-  
HAN :  
SHRI SHRI CHAND GOEL :  
SHRI BRIJ BHUSHAN LAL :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have framed a rule to transfer the Central Income-tax Officers (Class I and II) who have rendered three years' service or more from one place to another ;

(b) whether it is a fact that there are some Income-tax Officers of the said categories in Bombay who have not been transferred since very long time and if so, their number ; and

(c) whether Government have under consideration any proposal to transfer them now, if so, the time by which it is likely to be implemented ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) There are 6 Income-tax Officers, who have been in Bombay (Central charge) for more than three years.

(c) No, Sir.

#### Sulphuric Acid Plant, Sindri

7203. SHRI MAHANT DIGVIJAI NATH :  
SHRI R. BARUA :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state .

(a) whether it is a fact that an agreement between the Fertilizer Corporation of India and Technoexport of Bulgaria has

been reached for the installation of sulphuric acid plant at Sindri ;

(b) if so, the estimated production capacity of the plant ; and

(c) the estimated cost of the plant and the ratio to be borne by each country ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) The capacity of the plant is 880 tonnes per day.

(c) The total estimated erected cost of the plant is Rs. 633.18 lakhs. According to the contract entered into by the Fertilizer Corporation of India Ltd., M/s. Technoexport have to be paid Rs. 216.15 lakhs for the supply of equipment, auxiliaries, spares, licence and technical knowhow fee and other services. The prices are payable in non-convertible Indian Rupee under the Trade and Payments Agreement between India and Bulgaria.

#### Medium Irrigation Schemes, Manipur

7204. SHRI M. MEGHACHANDRA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the names of medium Irrigation Schemes sent by the Government of Manipur so far to the Central Government for sanction ;

(b) the schemes so far approved by the Centre;

(c) the schemes yet to be cleared and pending ; and

(d) the reasons for not clearing the pending schemes so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) No medium irrigation scheme has so far been received from the Government of Manipur.

(b) to (d). Do not arise.

#### Permission to Open Branches Abroad by Chit Fund Companies

7205. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether certain Chit Fund Com-